

Central Administrative Tribunal, Principal Bench

Original Application No.2372 of 1996

New Delhi, this the 19th day of May, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

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1. Mrs. Geeta,
W/o late Shri Prabhatilal,
2. Kum. Sheetal 3. Kum. Jyoti 4. Baby Karuna

(Applicants 2 to 4 minor daughters of
late Shri Naresh through Smt. Geeta
R/o Shankar Garden, Street No.7,
Bahadur Garh, Dist. Rohtak (Haryana) ... Applicants

(By Advocate: Shri H.P. Chakravorti)

Versus

1. Union of India through
the Chairman, Railway Board,
The Principal Secretary to GOI,
Ministry of Railways, Rail Bhawan, New Delhi.
2. The Divl. Railway Manager,
Northern Railway, New Delhi.
3. Smt. Veena,
Widow of late Shri Naresh,
D/o Shri Meharam,
R/o House No. 138-139,
F-Block, Gali No. 27, Old Seema Puri,
Delhi. ... Respondents

(By Advocate: Shri R.L. Dhawan for R-1 & 2

Shri T.D. Yadav, proxy for Sh. S.S. Tiwari
for R-3)

O R D E R (ORAL)

By Hon'ble Mr. S.R. Adige, Vice Chairman(A)

1. We have heard Shri H.P. Chakratory for
applicants, Shri R.L. Dhawan for official respondents
and Shri T.D. Yadav, proxy for Shri S.S. Tiwari for
private respondent.
2. In the light of orders of the Full Bench
dated 25.2.2000 in this very O.A. bearing No.2372/96,
nothing further survives for us in this Division Bench

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to adjudicate and the O.A. is disposed of with a direction to respondents to follow the directions contained in the Full Bench order dated 25.2.2000.

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3. In this connection, Shri Chakravorty states that some compromise has been effected between applicant Mrs. Geeta and respondent No.3 Mrs. Veena. If so, it is open to them to furnish details of the compromise before the competent authorities for appropriate action.

4. O.A. stands disposed of accordingly. No costs.

Kuldeep Singh
(Kuldeep Singh)
Member(J)

S.R. Adige
(S.R. Adige)
Vice Chairman(A)

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